

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).23474/2019

(Arising out of impugned final judgment and order dated 27-02-2019 in WC No. 11557/2011 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

KUNWAR SAIN & ORS.

Respondent(s)

(NTU ON 07-02-2023

IA No. 141943/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 141942/2019 - EXEMPTION FROM FILING O.T.)

Date : 14-03-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY

HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. S.R.Singh, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Siddarth Sengar, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s) Mr. Manoj Kumar Dwivedi, Adv.
Mr P. C. Patnaik, Adv.
Mr. Ramnesh Kumar Sahu, Adv.
Mr. Piyush Dwivedi, AOR

UPON hearing the counsel the Court made the following

O R D E R

In view of the letter circulated by the learned counsel for the petitioners seeking adjournment, the matter is adjourned by two weeks.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR